

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<u>20.1.2003</u> Mr. S.K. Jain, Counsel for the applicant. None present for the respondents. Put up on 22.1.2003 as prayed for by the learned counsel for the applicant. (A.P. NAGRATH) MEMBER (A) (G.L. GUPTA) VICE CHAIRMAN
<u>22/1/03</u> copy sent/given note 185.196 at 24.1.03	<u>OA 333/98 with MA 490/2002</u> Mr. S.K. Jain, Counsel for applicant. Mr. S.S. Hasan, Adv. brief holder for Mr. S.M. Khan, Counsel for resps. Mr. Hasan states that the Government has not yet taken final decision to transfer the cadre of Divisional Accountant to the State Govt. On this statement of fact, Mr. Jain says that his clients want to withdraw this OA and they will approach the court if such orders are passed. by court Consequently, the OA is dismissed as withdrawn with liberty to file a fresh OA, as stated above. MA is also dismissed. (A.P. NAGRATH) M(A) (G.L. GUPTA) V.C.